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C.A.No. 5920 OF 1998
.UP 10 2; Draft, smtst; -n -PA4 -dFX-NORMAL -y -e; dumbp
L.....T.....T.....T.....T.....T.....T.....T.....T.....T.....T.....R
ITEM NO. 109 COURT NO. 5 SECTION XIV & IX

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

CIVIL APPEAL NO. 5920 OF 1998@@
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Moolchand Bakhru and Anr. ... Appellant (s)

Vs.

Rohan and Ors. ... Respondent (s)

(With office report)
With
C.A. No. 2706/91 (With office report)@@
CCCCCCCCCCCCCCCC
C.A. No. 1349/91@@
CCCCCCCCCCCCCCCC
(With appln. for substitution and c/delay and office report)
C.A. No. 1350/91 (With office report)@@
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C.A. No. 3304/93 (With office report)@@
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Date: 17-01-2002 This/These matter(s) was/were called
on for hearing today.

CORAM :
HON'BLE MR. JUSTICE V.N. KHARE
HON'BLE MR. JUSTICE ASHOK BHAN

For appellant (s)
in CA 5920/98 In-person

in CA 2706/91 Mr. VN Ganpule, Sr. Adv.
Mr. SK Agnihotri, Adv.

in CA 1349/91 Mr. KL Taneja, Adv.

in CA 1350/91 Mr. VN Ganpule, Sr. Adv.
Ms. H Wahi, Adv.

in CA 3304/93 & res. Mr. R. Sunderavardhan, Sr. Adv.
in CA 1350/91 Mr. SM Jadhav, Adv.
Mr. Sunil Kr. Verma, Adv.

For Lrs. of Appl. No. 2 Mr. KL Janjani, Adv.

For respondent (s)
in CA 5920/98 Mr. Narendra M Sharma, Adv.
Mr. RK Sanghi, Adv.
for Mr. RP Singh, Adv.

in CA 2706/91 Mr. Sanjay K. Visen, Adv.
Mr. Manoj K. Mishra, Adv. for
Mr. AS Bhasme, Adv.

in CA 1349-50/91 &

contd....2/-

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UPON hearing counsel, the Court made the following
O R D E R

.....L.....I.....T.....T.....T.....T.....T.....J.

I.A. No.10 in CA 1349/1991 is allowed.

Appellant-in-person appearing in CA 5920/98 started his arguments at 2.30 p.m. and had not concluded till 4.00 p.m. when the Court rose for the day. The matters remain part-heard.

.SP1

(Neelam Kawatra)
Court Master

(S. Krishnan)
Court Master